

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF STAKEHOLDERS OF M/S.PRIYADARSINI LIMITED

Sl.No.	PARTICULAR	DETAILS
1	Name of Corporate Debtor	M/s.Priyadarsini Limited
2	Date of incorporation of Corporate Debtor	14.05.1981
3	Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Telangana State, Hyderabad
4	Corporate Identity No./Limited Liability Identification No. of Corporate Debtor	L18100TG1981PLC003031
5	Address of the Registered Office or Principal Office (if any) of Corporate Debtor	Regd.Office: Survey No.726 and 744, N.H.9, Sadashivpet Mandal, Telangana State - 502 291, India. Principal Office: 301, Sneha Enclave, H.No.5-2/S/301, Mytri Nagar, Madinaguda, Hyderabad-500 049.
6	Date of closure of Insolvency Resolution Process	25.04.2021
7	Liquidation commencement date of Corporate Debtor	26.04.2021
8	Name and Registration number of the insolvency professional acting as liquidator	Krishna Mohan Gollamudi, IBBI/PA-003/IP-N000161/2018-19/11952 Mobile:9573622744
9	Address and e-mail of the liquidator, as registered with the board.	Flat No.107, Maurya Towers, No.1-9-648/107, Adikmet Road, Vidyanagar, Hyderabad-500044 krishnamohangollamudi@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	F26, RR Towers, Chirag Ali Lane, Abids, Hyderabad - 500001, ip.priyadarshini123@gmail.com
11	Last date for submission of claims.	25.05.2021

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench I, has ordered the commencement of liquidation of M/s.Priyadarsini Limited on 26.04.2021.

The stakeholders of M/s.Priyadarsini Limited are hereby called upon to submit their claims with proof or update their claims submitted during the corporate insolvency resolution process, as on the liquidation commencement date, on or before 25.05.2021 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

The prescribed forms may be downloaded from the following link:<http://ibbi.gov.in/downloads> (Forms under IBBI (Liquidation Process) Regulations).

Submission of false or misleading proof of claims shall attract penalties.

Hyderabad
Dt: 30.04.2021

Sd/-
Krishna Mohan Gollamudi
Liquidator, Priyadarsini Ltd
Mob:9573622744

